

**GOVERNMENT OF INDIA
FINANCE
LOK SABHA**

UNSTARRED QUESTION NO:2028
ANSWERED ON:31.07.2015
Delisting of Companies
Kambhampati Dr. Hari Babu

Will the Minister of FINANCE be pleased to state:

- (a) whether the Government proposes to delist the companies from Bombay Stock Exchange (BSE) whose shares are not traded and suspended for long time; and
- (b) if so, the details thereof and the steps taken by the Government in this regard?

Answer

MINISTER OF STATE IN THE MINISTRY OF FINANCE
(SHRI JAYANT SINHA)

(a): Delisting of equity shares of a company from the recognized stock exchange is governed by the provisions under the Securities and Exchange Board of India (Delisting of Equity Shares) Regulations, 2009. Under these regulations, the decision with regard to the delisting of the equity shares are taken by the concerned stock exchange.

(b): Does not arise in view of reply (a) above.
